CENTRAL ADMINISTRATIVE TRIBUNAL PATNA BENCH

OA 697 of 2005 [Patna, this Friday, the 26th Day of December, 2008]

<u>C O R A M</u> HON'BLE SHRI AMIT KUSHARI, MEMBER [ADMN.]

Ram Suraj Rajak, S/o Late Gobardhan Baitha.

Vs.

The Union of India through the Secretary Ministry of Industry, Govt. of India, Nirman Bhavan, New Delhi & Ors.

Counsel for the applicant. :- Shri M.P.Dixit.
Shri S.K.Dixit.

Counsel for the respondents .:- Shri Amitav Pandey, ASC.

ORDER [ORAL]

Amit Kushari, M[A]:-Learned counsel for the applicant says that the applicant has now retired from service on 31.10.2008 and so the question of the property o

In view of this development, this OA has now become Learned counsel for the applicant places on record one office order, bearing no. Bldg. 1 [2]/94-QR/1109, dated 15.10.2008 by virtue of which Lalan Baitha has been alloted this quarter.

Learned counsel for the respondents also agrees that now this OA has become infructuous.

This OA stands disposed of as having become infructuous.

[Amit Kushari]/M[A]